

ITEM NO.9

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28851/2019
(Arising out of impugned final judgment and order dated 31-07-2019
in WP(C) No. 8288/2019 passed by the High Court Of Delhi At New
Delhi)

SUNITA THAWANI

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.
(FOR ADMISSION)

Respondent(s)

Date : 06-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Rohan Thawani, Adv.
Ms. Vandana Sehgal, AOR
Mr. Hardeep Singh Anand, Adv.
Mr. Iqram Govind Singh, Adv.
Mr. Anand Dilip Daga, Adv.
Ms. Gunjan Ahuja, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel appearing on behalf of the
petitioner.

In the PIL filed by the petitioner before the High Court, the
petitioner sought to highlight the issue that the sexual harassment
of Women (Prevention, prohibition and Redressal) Act of 2013 does
not contain any provision to protect complainants/witnesses/other
persons in cases of complaints of sexual harassment from acts of
retaliation/victimization by the accused persons or concerned
organizations.

Considering the prayer made by the petitioner, we are not inclined to entertain the special leave petition. The special leave petition is, accordingly, disposed of by giving liberty to the petitioner to work out her remedy in accordance with law including by making representation before the concerned authorities.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER

